

Central Administrative Tribunal, Principal Bench

Original Application No.3284 of 2001

New Delhi, this the 10th day of December, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. S.A.T. Rizvi, Member(A)

S.G.S.Rizvi  
122/13, Sector-1  
Pushp Vihar, Saket,  
New Delhi

....Applicant

(By Advocate: Shri Deepak Verma)

Versus

Govt. of NCT of Delhi through,

1. The Chief Secretary

Govt. of NCT of Delhi

Secretariat, Players Bldg.,

I.P.Estate, New Delhi-2

2. The Secretary (Education)

GNCTD, Secretariat,

I.P.Estate, New Delhi-2

3. The Director of Education

Old Secretariat,

Delhi.

4. Dy. Director (Education)

Dist. South

Defence Colony,

New Delhi.

....Respondents

O R D E R (ORAL)

By Hon'ble Mr. S.A.T. Rizvi, Member (A)

On the complaint of a guardian, the applicant who is a Trained Graduate Teacher (in short 'TGT') in the Govt. Boys Sr. Secondary School No.1, Sector-IV, Dr. Ambedkar Nagar, New Delhi, has been served a chargesheet on 19.5.97 (Annexure A-1) whereafter the proceedings have gone ahead slowly. The last letter which the applicant has received in connection with the aforesaid proceedings is dated 9.3.2000 (Annexure A-6). Thus a period of nearly three years has passed without the proceedings having been completed.

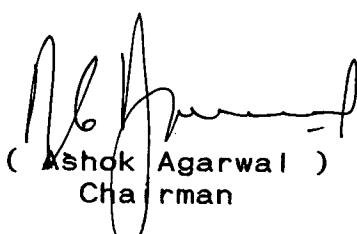
2. The learned counsel appearing on behalf of the applicant submits that looking at the way the respondents have gone ahead in the matter, it is not possible even at present to indicate any time limit by which the aforesaid proceedings are likely to be completed. He also submits that the guardian in question on whose complaint the proceedings have been initiated, has already withdrawn the complaint by his letter of 6.8.97 addressed to the Deputy Director (Education - Annexure A-3). In view of this, according to the learned counsel, the aforesaid proceedings should have been concluded without much difficulty and fairly expeditiously.

3. We have considered the aforesaid submissions and find that in the special circumstances of this case, it would be in order at this very stage to dispose of the OA without issuing notices with a direction to the respondent authority to conclude the departmental proceedings expeditiously and in any event within a period of three months from the date of receipt of a copy of this order. In these circumstances, we also find it just and proper to further direct the respondent authority to decide ~~the~~ <sup>or which may be</sup> appeal, if any, filed by the applicant after the disciplinary authority has passed orders in this case, within a period of two months from the date of receipt of his appeal. We direct accordingly. O.A. stands disposed of in the aforesated terms.



( S.A.T. Rizvi )  
Member(A)

/dkm/



( Ashok Agarwal )  
Chairman